

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
UM LOHIA TWO WHEELERS PRIVATE LIMITED**
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	UM LOHIA TWO WHEELERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	03.03.2015
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U50403DL2015PTC343634
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office : TA/207, Ravidas Marg, Tuglakabad Extension, New Delhi-110019 IN Principal Office : A-79, DDA Shed, Okhla Industrial Area, Phase-II, New Delhi-110020 IN
6.	Insolvency commencement date in respect of Corporate Debtor	07.09.2020 (Order received on 09.09.2020)
7.	Estimated date of closure of insolvency resolution process	05.03.2021 (180 days from the date of commencement of resolution process)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Satya Prakash Reg. No.: IBBI/IPA-002/IP-N00906/2019-2020/12920
9.	Address & email of the interim resolution professional, as registered with the board	B-277, Gali No- 14, Tomar Colony, Burari, Delhi- 110084 Email: cs.satyaprakash@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	B-277, Gali No- 14, Tomar Colony, Burari, Delhi- 110084 Email: cirp.umlohia@gmail.com
11.	Last date for submission of claims	23.09.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/home/downloads b) Address: Insolvency and Bankruptcy Board of India, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-VI has ordered the commencement of a corporate insolvency resolution process of the **UM LOHIA TWO WHEELERS PRIVATE LIMITED** on **07.09.2020**. (Order received on 09.09.2020)

The creditors of **UM LOHIA TWO WHEELERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **23.09.2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA- Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 10.09.2020 **Name and Signature of Interim Resolution Professional :** **Satya Prakash**
Place: New Delhi **Reg. No.:** IBBI/IPA-002/IP-N00906/2019-2020/12920